

**CORRIGENDUM TO THE ORDER NO. SEBI/PACL/RO/KW/RD-1/ORD/84/2026
DATED JULY 02, 2026 IN THE MATTER OF M/s. FAIR DEAL VENTURES PVT.
LTD.**

1. The Panel of Recovery Officers had passed an order no. SEBI/PACL/RO/KW/RD-1/ORD/84/2026 dated July 02, 2026 (hereinafter referred to as "the Order") in respect of the Interlocutory Applications filed by Fair Deal Ventures Pvt. Ltd.
2. In the Order, the property comprised in Survey Number 278/4 (2.00 acres) was inadvertently excluded from the set of impugned properties as described in paras 14, 26, 43 and 44(i) therein. Accordingly, the said paras shall now be read as under:

14. *"Justice Virk vide Order dated 02.03.2023 dismissed the Objection petition in respect of properties comprised in survey numbers 268/5, 224/1, 232/2, 233/1, 315/1, 310/2, 269/1, 251/1, 210/4, 218/3, 219/2, 220/3, 227/2, 231/3, 233/3, 241/2, 251/2, 253/5, 259/2, 278/4 (hereinafter referred to as "impugned properties") inter alia on the ground that....."*

26. *"From the perusal of the copies of General Power of Attorney nos. 141/2006 and 152/2006 both dated 24.04.2006 (registered) it is noted that both Shri Balabhadra Dhal and Shri Chatish Chandra Dhir had authorised Shri Swarup Kumar Panigrahi inter alia to purchase on their behalf agricultural lands/properties in the State of Tamil Nadu. The sale deed nos.276/2014 and 275/2014 both dated 28.04.2014 and the Encumbrance Certificate(s) dated 17.09.2022 annexed to the IA reflect that the impugned properties comprised in Survey Nos. 268/5, 224/1, 232/2, 233/1, 315/1, 310/2, 269/1, 251/1 measuring 17.91 acres were sold vide sale deed no. 276/2014 dated 28.04.2014 by Shri Balabhadra Dhal to the Applicant for a consideration of Rs. 5,37,300/- and those comprised in Survey Nos. 210/4, 218/3, 219/2, 220/3, 227/2, 231/3, 233/3, 241/2, 251/2, 253/5, 259/2, 278/4 measuring 25.79 acres were sold vide sale deed no.275/2014 dated*



28.04.2014 by Shri Chatish Chandra Dhir to the Applicant for a consideration of Rs. 7,73,700/-....."

43. "In the light of the foregoing and the documentary evidence placed on record, it is established that the Applicant had purchased the impugned properties i.e Survey Nos. 210/4 (2.49 ½), 218/3 (2.49 ½), 219/2 (2.00), 220/3 (2.03), 227/2 (2.00), 231/3 (2.00), 233/3 (2.00), 241/2 (2.00), 251/2 (2.17 ½), 253/5 (2.59), 259/2 (2.00), 268/5 (2.06), 224/1 (2.51), 232/2 (2.00), 233/1 (2.00), 310/2 (2.00), 269/1 (2.35), 251/1 (2.99), 278/4 (2.00) via registered sale deeds which are evident from the relevant revenue records submitted by him namely Encumbrance Certificates, Pattas, Possession Certificate and the Land Tax receipts....."

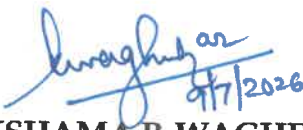
44. "(i) the Interlocutory Applications filed by the Applicant in respect of the impugned properties comprising of Survey Nos. 210/4 (2.49 ½), 218/3 (2.49 ½), 219/2 (2.00), 220/3 (2.03), 227/2 (2.00), 231/3 (2.00), 233/3 (2.00), 241/2 (2.00), 251/2 (2.17 ½), 253/5 (2.59), 259/2 (2.00), 278/4 (2.00) admeasuring 25.79 acres in sale deed no.275/2014 and Survey Nos. 268/5 (2.06), 224/1 (2.51), 232/2 (2.00), 233/1 (2.00), 310/2 (2.00), 269/1 (2.35), 251/1 (2.99) admeasuring 15.91 acres in sale deed no.276/2014, situated at Village Melsevanur, Kadaladi Taluk, Ramanthapuram District, Tamil Nadu are liable to be allowed and are hereby allowed."

3. The Order shall always be read together with this Corrigendum.

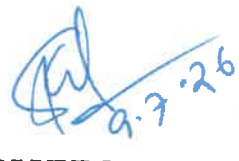
4. A copy of this Corrigendum shall be served on the Applicant for information.

Place: Mumbai

Date: 09.07.2026


KSHAMA P. WAGHERKAR
RECOVERY OFFICER


RESHMA GOEL
RECOVERY OFFICER


SAROJ KUMAR SAHU
RECOVERY OFFICER

क्षमा प्र. वाघेरकर / KSHAMA P. WAGHERKAR
महाप्रबंधक एवं वसूली अधिकारी
General Manager & Recovery Officer
(वि ए सी एस सी के मामले से संबंधित, मुंबई) (In the matter of PACL Ltd. Mumbai)

रेशमा गोयल / RESHMA GOEL
उप महाप्रबंधक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
(वि ए सी एस सी के मामले से संबंधित, मुंबई) (In the matter of PACL Ltd. Mumbai)

सरोज कुमार साहु / SAROJ KUMAR SAHU
उप महाप्रबंधक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
(वि ए सी एस सी के मामले से संबंधित) (In the matter of PACL Ltd.)